CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 9/TT/2022

Subject	:	Petition for determination of transmission tariff for the 2019-24 tariff period for one no. of asset under "Eastern Region Strengthening Scheme XV (ERSS – XV)" in Eastern Region.
Date of Hearing	:	27.10.2022
Coram	:	Shri I.S. Jha, Member Shri Arun Goyal, Member
Petitioner	:	Power Grid Corporation of India Limited
Respondents	:	Bihar State Power (Holding) Company Ltd and 6 Others
Parties present	:	Shri Manish Chaudhary, Advocate, BSPHCL Shri Himanshu Thakur, Advocate, BSPHCL Shri Mukesh Khanna, PGCIL Shri B.B.Rath, PGCIL Shri D.K. Biswal, PGCIL Shri Amit Yadav, PGCIL Shri Ashish Alankar, PGCIL

Record of Proceedings

Case was called out for hearing.

2. The representative of the Petitioner has made the following submissions:

a. The instant petition has been filed for determination of transmission tariff for the 2019-24 tariff period for Asset-I: LILO of Sagardighi – Subhashgram 400kV S/C line at Jeerat and 02 nos 400kV GIS line bays at Jeerat Substation of West Bengalunder "Eastern Region Strengthening Scheme XV (ERSS – XV)" in Eastern Region.

b. The administrative approval and expenditure sanction to the transmission project was accorded by the Board of Directors of POWERGRID vide C/CP/ERSS-XV dated 5.4.2016.

c. The transmission system was discussed and ratified with the regional constituents in the 17th Standing Committee Meeting of Eastern Region held on 25.5.2015. Further the scheme was also discussed and ratified in



the 30th Eastern Regional Power Committee (ERPC) meeting held on 26.6.2015.

d. SCOD of the asset was 2.4.2018 against which the instant asset was put under commercial operation on 23.6.2021 with a time over-run of 1178 days. The time over-run was mainly due to modification of scope at Jeerat Sub-station, wherein certain works associated with crossing of lines at Jeerat (WBSETCL) were added as part of the instant transmission project. The additional scope of work was agreed between the parties in a meeting dated 14.12.2016 held at CEA. Members ratified the decision of 19th SCM dated 1.9.2017 and subsequently it was agreed to revise/ extend the completion schedule of ERSS-XV to February 2020. The time over-run after February 2020 was due to shutdown issues and Covid-19 pandemic situation.

3. Learned counsel for BSPHCL sought two weeks' time to file reply in the matter.

4. The Commission directed the Petitioner to file relevant MoM/ communications regarding the request for shutdown and other reasons of time overrun on or before 14.11.2022, with an advance copy to the Respondents.

5. Commission directed the Respondents, including BSPHCL, to file their reply to the petition on or before 29.11.2022, with an advance copy to the Petitioner, who may file rejoinder, if any, on or before 7.12.2022. Commission further directed the parties to adhere to the timeline for completion of pleadings and observed that no extension of time shall be granted.

6. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

-/-(V. Sreenivas) Joint Chief (Law)

